

FORM A
PUBLIC ANNOUNCEMENT

[Under regulation 6 of the insolvency and Bankruptcy Board of India
(Insolvency Resolution process for Corporate Persons) Regulations, 2016]

For the attention of the creditors of BON TON SOFTWARES PRIVATE LIMITED

S.No	Relevant Particulars	
1.	Name of corporate debtor	Bon Ton Softwares Private Limited
2.	Date of incorporation of corporate debtor	27/03/2007
3.	Authority under which corporate debtor is incorporated/registered	Companies Act/ Registrar of Companies, Chennai, Tamil Nadu
4.	Corporate identity number/ limited liability identification number of corporate debtor	U72200TN2007PTC062852
5.	Address of the registered office and principal office (if any) of corporate debtor	44/19 Krishna Sree Enclave 3rd Floor, 1st Main Road, Gandhi Nagar, Adyar, Chennai 600020
6.	Insolvency commencement date in respect of corporate debtor	1st June, 2017
7.	Estimated date of closure of insolvency resolution process	180 DAYS from the date of commencement of resolution process i.e. 27th November 2017
8.	Name, address, email address and the registration number of the interim resolution professional	Mrs. A. Satyadevi New No. 23 Lake Area, 3rd Cross Street, Rear Entrance, Opposite to Corporation Zonal Office, Nungambakkam, Chennai 600034 Registration No. IBBI/IPA-002/IP-N00071/2017-18/10205 Email Id:satyadevifcs@gmail.com
9.	Last date for submission of claims	30th June 2017 i.e. 14 days from appointment of Interim Resolution Professional Orders for appointment received on 21-06-2017

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a corporate insolvency resolution process against BON TON SOFTWARES PRIVATE LIMITED on 1st June 2017.

The creditors of BON TON SOFTWARES PRIVATE LIMITED are hereby called upon to submit a proof of their claims on or before 30th June 2017 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

The claims may be submitted in the scheduled forms B, C, D and E in terms of Regulation 7, 8 & 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate persons) Regulations 2016 by the Operational creditors, Financial creditors, Workman or an Employee and Authorised representative of workmen and Employees respectively as the case may be.

Submission of false or misleading proofs of claim shall attract penalties.

A. SATYADEVI

Place: Chennai

Interim Resolution Professional

Date: 21st day of June 2017

IBBI/IPA-002/IP-N00071/2017-18/10205